

**Bill No. 68 of 2008**

THE SALARIES AND ALLOWANCES OF OFFICERS OF  
PARLIAMENT (AMENDMENT) BILL, 2008

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BILL

*further to amend the Salaries and Allowances of Officers of Parliament Act, 1953.*

BE it enacted by Parliament in the Fifty-ninth Year of the Republic of India as follows:—

1. This Act may be called the Salaries and Allowances of Officers of Parliament (Amendment) Act, 2008. Short title.

2. In section 3 of the Salaries and Allowances of Officers of Parliament Act, 1953, in sub-section (1), for the words “forty thousand rupees”, the words “one lakh twenty-five thousand rupees” shall be substituted and shall be deemed to have been substituted with effect from the 1st day of January, 2006. Amendment of section 3 of Act 20 of 1953.

## STATEMENT OF OBJECTS AND REASONS

At present, the Chairman of the Council of States is paid a salary of Rs. 40,000/- per mensem. In view of the enhancement in the Salary and Allowances of Members of Parliament and of officers of the Government of India based on the recommendations of the Sixth Pay Commission and also the amendments being proposed for raising the salary of the President of India and the Governors of States with effect from the 1st day of January, 2006, it is proposed that the salary of the Chairman of the Council of States be also raised to Rs. 1,25,000/- per month with effect from the 1st day of January, 2006 to ensure parity with the emoluments likely to be payable to the President of India and those likely to be payable to the Governor of a State.

2. The Bill seeks to achieve the above objects.

NEW DELHI;  
*The 1st October, 2008.*

VAYALAR RAVI.

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### **President's recommendation under article 117 of the Constitution of India**

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**[Copy of letter F.No. 13(1)/2001-ME/383 dated the 21st October, 2008 from Shri Vayalar Ravi, Minister of Parliamentary Affairs and Overseas Indian Affairs to the Secretary-General, Lok Sabha]**

The President, having been informed of the subject matter of the proposed Salaries and Allowances of Officers of Parliament (Amendment) Bill, 2008 has recommended its introduction in Lok Sabha under article 117(1) and its consideration by Lok Sabha under article 117(3) of the Constitution.

## FINANCIAL MEMORANDUM

Clause 2 of the Bill seeks to amend section 3 of the Salaries and Allowances of Officers of Parliament Act, 1953 and this has financial implications.

The proposed provision, to be substituted for sub-section (1) in section 3 of the principal Act, provides that there shall be paid to the Chairman of the Council of States a salary of one lakh twenty-five thousand rupees per mensem. This provision would involve an additional expenditure to the tune of Rs. 10,20,000 per annum, which will be recurring in nature.

The provisions of the Bill do not involve any other recurring or non-recurring expenditure.

*ANNEXURE*

EXTRACT FROM THE SALARIES AND ALLOWANCES OF OFFICERS OF PARLIAMENT ACT, 1953

(20 OF 1953)

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Salaries, etc.,  
of officers of  
Parliament.

**3. (1)** There shall be paid to the Chairman of the Council of States a salary of forty thousand rupees per mensem.

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LOK SABHA

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further to amend the Salaries and Allowances of Officers of Parliament Act, 1953.

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*(Shri Vayalar Ravi, Minister of Parliamentary Affairs)*